

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

IA No. 176999/2023 - APPLICATION FOR SUBSTITUTION
IA No. 96320/2023 - APPLICATION FOR SUBSTITUTION
IA No. 96319/2023 - APPLICATION FOR SUBSTITUTION
IA No. 96318/2023 - APPLICATION FOR SUBSTITUTION
IA No. 177005/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.)

Date : 15-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.V.N. BHATTI
[IN CHAMBERS]

For Appellant(s) Mr. Krishnanand Pandeya, AOR
Ms. Sansriti Pathak, Adv.
Mr. Yash Kirti Kumar Bharti, Adv.

For Respondent(s) Mr. Anjani Kumar Mishra, AOR
Mrs. Hardeep Mishra, Adv.
Mr. Praveen Mishra, Adv.
Dr. P.n. Mishra, Adv.
Mr. Harbhajan Singh Sidhu, Adv.

Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR
Mr. Anubhaw Bhandari, Adv.
Mr. Yatharth Singh, Adv.

Mr. M. M. Kashyap, AOR
Mr. M.m.kashyap, Adv.
Ms. Poonam Seth, Adv.
Ms. Mona, Adv.
Mr. Mushtaque Ahmad, Adv.

Mr. Sumit Teterrwal, AOR
Mr. Ajay Choudhary, AOR
Mr. Nagarkatti Kartik Uday, AOR
M/S. Mukesh Kumar Singh And Co., AOR

Mr. Mukesh Kumar Singh, Adv.

Mr. Vimal Dubey, Adv.
Mr. Deepak Pathak, Adv.
Mr. K K Pradhan, Adv.
Mr. Purushottam Sharma Tripathi, AOR

Mr. Amit, AOR

Mr. Sanjay Singh, Adv.
Mr. Divyesh Pratap Singh, AOR

Mr. Robin Khokhar, AOR
Mr. Ram Bhadauria, Adv.
Ms. Ritu Reniwal, Adv.
Mr. B. N. Dubey, Adv.

Mr. R. C. Kaushik, AOR
Dr. Vinod Kumar Tewari, AOR
Mr. Anantha Narayana M.g., AOR
Mr. Arvind Gupta, AOR
Mr. Sumit Teterrwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos.88867 & 88849/2024

At request of Ms. Sansriti Pathak, learned counsel for the petitioner, three weeks' time is granted to cure the defects pointed out by the Registry.

I.A. No.176999/2023 & 177005/2023

The application prays for substitution of Lrs. of deceased respondent No.11 as respondent Nos. 11(a)Ms. Indu Srivastava, 11(b)Mr. Avanish Kumar Srivastava and 11(c)Ms. Swati Srivastava.

Learned counsel for the State of Uttar Pradesh/ petitioner in the SLP does not oppose the application. Having regard to the above, the applications filed for substitution and condonation of delay are allowed.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(AMITA PANDEY)
BRANCH OFFICER